

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.108**  
New IA-2117/2021  
in  
IB-22(ND)/2018

**IN THE MATTER OF:**

Oriental Bank of Commerce  
Vs.

M/s. Shekhar Resorts Ltd. & Ors.

....**FINANCIAL CREDITOR**

.....**RESPONDENT**

**SECTION :**

U/s. 7 of IBC, 2016

**Order delivered on 11.05.2021**

**CORAM:**

**SHRI P.S.N. PRASAD**  
**HON. MEMBER (JUDICIAL)**  
**SHRI NARENDER KUMAR BHOLA**  
**HON. MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Abhishek Anand & Ms. Mohak Sharma, Advocates.

**ORDER**

**IA-2117/2021:-**

Heard the submissions made by the Counsel for the Successful Resolution Applicant. Let notice be served on the Non-Applicant by all modes and dasti is also allowed. Post this matter after one week.

List the matter on 20.05.2021.

**-SD-**  
**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

**-SD-**  
**(P.S.N. PRASAD)**  
**MEMBER (JUDICIAL)**